

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

113. IA/2210/2024 C.P. (IB)/3749(MB)2018

**IN THE MATTER OF**

Khanna Delta Steel Pvt Ltd

... Petitioner

Vs

Shiv Manufacturing Pipes Pvt Ltd

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 09.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

---

**ORDER**

**IA 2210 of 2024**- The prayer in the Application is for grant of extension of 3 months with effect from 16.04.2024. Ld. Counsel for the Applicant submits that all the assets of the Corporate Debtor have already been disposed of and the Liquidator shall be moving an application for dissolution before the expiry of the extended time period. In view of the submissions made by the Ld. Counsel, the prayer is allowed and the period is extended from 16.04.2024 to 16.07.2024. Accordingly, the IA is **disposed of**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/